

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. TT/026/2014

Subject : Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for determination of Transmission Tariff for “500 MVA, 400/220/33 kV ICT-II along with associated bays at Moga S/s” (Anticipated DOCO: 1.3.2014) and “500 MVA, 400/220/33 kV ICT along with associated bays at Ludhiana S/s” (Anticipated DOCO: 1.3.2014) under the “Augmentation of Transformation capacity in Northern Region-Part A” for Tariff block 2009-14 period in Northern Region.

Date of Hearing : 7.3.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : PGCIL

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri Prashant Sharma, PGCIL
Shri Prahlad Sarswat, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL ,
Shri T.P.S. Bawa, PSPCL,
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The petition is filed for approval of transmission tariff for Asset-I: 500 MVA, 400/220/33 kV ICT-II along with associated bays at Moga Sub-station and Asset-II:500 MVA, 400/220/33 kV ICT along with associated bays at Ludhiana Sub-station under Central Electricity Regulatory Commission (Terms and Conditions of Tariff)



Regulations, 2009 (2009 Tariff Regulations). The petition was filed on the basis of anticipated commissioning of the assets on 1.3.2014. A prayer was also made for grant of provisional tariff under the 2009 Tariff Regulations.

2. The petition was listed on 7.3.2014 for consideration of the petitioner's prayer for provisional tariff. During the hearing, the representative of PSPCL submitted that the approval is for 500 MVA ICT at Moga Sub-station with 2 nos. of 220 kV line bays, but the petitioner has not given any details of 220 kV bays in Form-2 and that the bays have not been commissioned. The representative of PSPCL has also submitted that the petitioner should confirm whether the telemetry system has been installed.

3. The Commission directed the petitioner to submit the latest status on commissioning of the assets. Accordingly, the petitioner submitted, vide affidavit dated 7.3.2014, that the Asset-I was commissioned on 1.3.2014 and Asset-II is anticipated to be commissioned on 1.4.2014.

4. We have considered the submissions made by the petitioner and the respondent. On perusal of the Investment Approval, dated 19.12.2012, it is noticed that the approval is for extension of 400/220 kV Moga Sub-station–105 MVA, 400/220 kV transformer along with 2 nos. of 220 kV line bays. However, Form-2 annexed to the petition gives details about only one 220 kV line bay and the petitioner has not given any details about the other 220 kV line bay at Moga Sub-station. As the second 220 kV line bay at Moga Sub-station has not been commissioned we are not inclined to grant provisional tariff for Asset-1. As regards Asset-II, which is anticipated to be commissioned in the 2009-14 tariff period, the provisional tariff shall be granted as per the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

5. The Commission directed the petitioner to revise the petition taking into consideration the date of commercial operation of the assets and the relevant tariff regulations. The Commission also directed to list the petition for considering the petitioner's prayer for provisional tariff on the petitioner filing the revised petition.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

